

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PATNA BENCH

Date of Order 10.2.97

RA No. 41/96 in
OA 305/96.

Arvind Kumar

...Applicant.

Vs.

Union of India & others.

...Respondents.

O R D E R

(Hon'ble Mr. N.K. Verma, Member (A))

...

The applicant has filed this RA in regard to OA No. 305 of 1996 which was disposed of at the admission stage itself when the learned counsel for the respondents was also available.

2. The applicant in this RA states that the rejection of the OA at the admission stage itself by a Single Member Bench was not permissible as per the Administrative Tribunals Act since the subject-matter for adjudication had necessarily to be done by a Division Bench. The applicant has prayed that this matter be put up before D.B. Although ^{the} recent judgment of the Hon'ble Supreme Court has held that a Single Member Bench does not have any inherent lack of jurisdiction for service matter before it, in the interest of justice, it is felt that this matter may be put up before an appropriate D.B. if the applicant so chooses. The RA is allowed accordingly.

N.K. Verma
(N.K. VERMA)
MEMBER (A)

"MS"